

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 2**

ITEM No.232 - Rest.A/1(AHM)2024  
in  
**CP(IB)/124(AHM)2021**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Santosh Kumar Dhirajlal Pathak  
V/s  
Technology Development Board & Ors.

.....Applicant

.....Respondents

**Order delivered on: 07/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhananjaya Sud, Adv.  
Santosh Kumar Dhirajlal Pathak (Party in Person)  
For the Respondent : None

**ORDER**

Heard the Ld. Counsel for the applicant and the party in person. It was pointed out that neither the Ld. Counsel for the applicant nor the RP who had filed the report in 2021 were present in the matter when it was listed during earlier hearing.

The Applicant is directed to serve notice to respondent and RP. The Resolution Professional to remain present during next hearing to present his report. The application, i.e. CP(IB)/124(AHM)2021 is restored. Accordingly, Rest.A/1(AHM)2024 stands disposed off.

List CP(IB)/124(AHM)2021 before regular bench on 24.04.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**